

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**120(ND)09**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018.**

**NAME OF THE COMPANY: Sh. Neelamber Agarwal V/s. M/s. Neel Padam  
Builders Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:**

Mr. Jayant Mehta, Mr. Anuj Shah, Advocate for the  
Petitioner

Mr. Shadan Farasat, Ms. Hafsa Khan, Advocate for the  
Respondent.

**ORDER**

C.A. 423 of 2018 has been filed by the respondent. Vide this application, the respondent prays for recall/modification of order dated 25.04.2018 passed in C.P. 120 of 2009, whereby the judgment of the order has been reserved.

It is submitted by the learned counsel that a fresh hearing may be permitted as the present Bench has not heard his argument in this case. To substantiate his submission, he has taken us through the previous order.

Learned counsel for the petitioner submits that he had completed the arguments.

(Dilshad Ali)

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Since, this point is disputed, it would be expedient to offer another opportunity to both the parties.

To come up on 14.11.2018.

—sd—

**(Deepa Krishan)**  
**Member (T)**

—sd—

**(Ina Malhotra)**  
**Member (J)**